

**OFFICE OF THE DISTRICT & SESSIONS JUDGE: PANCHKULA**

**ORDER**

In pursuance of the orders dated 16.03.2021 passed by Hon'ble the Supreme Court of India in Writ Petition No. 534/2020 titled as "Bajan Allianz General Insurance Company Private Ltd. Vs. Union of India & Ors" and instructions conveyed by the Hon'ble High Court vide letter No. 1020/Spl/Gaz.II.17 dated 13.08.2021, the Police Stations of District Panchkula are allocated to the MACT's Courts of this Sessions Division for the purpose of filing Accident Information Reports (AIRs) and Detailed Accident Reports (DARs) as under:-

S. No.	Name of the Judicial Officer	Designation	Police Station
1	Sh. Deepak Gupta	District & Sessions Judge, Panchkula.	P.S. Chandimandir. P.S. Mansa Devi Complex. P.S. Sector - 5 P.S. Sector - 7
2	Ms. Vani Gopal Sharma	Addl. District & Sessions Judge, Panchkula.	P.S. - Sector - 20. P.S. - Sector 14.
3	Sh. Hukum Singh	Addl. District & Sessions Judge, Panchkula.	P.S. - Raipur Rani. P.S. - Pinjore. P.S. - Kalka.

District & Sessions Judge,  
Panchkula. 24.9.2021

Endst. No. 8169-8181 Dated 24-09-2021

Copy forwarded to the following for information & necessary action.

1. The Presiding Officers of Motor Accident Claim Tribunals, Panchkula;
2. The Deputy Commissioner of Police, Panchkula;
3. All SHOs of above mentioned Police Station; &
4. Computer In-charge, of this office to upload the order on website.

District & Sessions Judge,  
Panchkula. 24.9.2021

**ATTESTED**

Superintendent Gr.-II  
Sessions Court  
Panchkula. 24.9.2021